

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 329

IA-1432/2024, IA-2058/2023, IA-1689/2023
IA-242/2023, IA-4749/2022, IA 5802/2022

IN

IB-612(ND)/2022

IN THE MATTER OF:

State Bank Of India

.... Petitioner/Applicant

Vs.

L.R Builders Pvt. Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 15.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the SBI : Mr. Ankur Mittal, Mr. Bhaskar, Advs.
For the Respondent : Mr. Navin Kohli, Mr. Gaurav Mitra, Ms. Kanika
Singhal, Ms. Muskan Puri, Ms. Lawanya, Advs.

ORDER

IA-4749/2022

Ld. Counsel appearing for the State Bank of India has concluded his arguments in this application filed under Section 65 of the IBC.

List this application **on 19.04.2024** for rejoinder arguments on behalf of the Applicant and also for arguments in the main matter IB-612(ND)/2022 filed under Section 7 of the Code.

IA-1432/2024, IA-2058/2023, IA-1689/2023, IA-242/2023,
IA-5802/2022

All these Applications adjourned **to 19.04.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)